

NOTICE FOR LOSS OF SHARE CERTIFICATES

Notice is hereby given that the original physical share certificates of **CIPLA LIMITED** details listed below, held in the names of **PRADEEP KUMAR DAGA** (First Holder) and **DEEPAK DAGA** (Second Holder) under Folio No. **CIP0006461**, have been lost/misplaced in transit and are untraceable:

Folio No.	Shareholder Name	Certificate No.	Distinctive From	Distinctive To	No. of Shares	Face Value
CIP0006461	PRADEEP KUMAR DAGA	10413	730941	730980	40	Rs. 10/-
CIP0006461	PRADEEP KUMAR DAGA	30574	2482221	2482230	10	Rs. 10/-
CIP0006461	PRADEEP KUMAR DAGA	221095	12076951	12077000	50	Rs. 10/-
CIP0006461	PRADEEP KUMAR DAGA	221096	12077001	12077050	50	Rs. 10/-
CIP0006461	PRADEEP KUMAR DAGA	221097	12077051	12077100	50	Rs. 10/-
CIP0006461	PRADEEP KUMAR DAGA	221098	12077101	12077150	50	Rs. 10/-
CIP0006461	PRADEEP KUMAR DAGA	221099	12077151	12077200	50	Rs. 10/-
CIP0006461	PRADEEP KUMAR DAGA	301246	33014564	33015163	600	Rs. 10/-
TOTAL					900	Rs. 10/-

The public is hereby cautioned against purchasing, renting, or dealing with the above-mentioned share certificates in any manner. Any person who has a claim in respect of the said shares should lodge such claim with the Registrar and Share Transfer Agent, **KFin Technologies Limited** (Unit: Cipla Limited), Selenium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500032 within 15 days of this publication, after which the Company will proceed to process duplicate issuance claims (for 4,500 split shares of Face Value Rs. 2/-) in digital format.

Place: Purulia, West Bengal
Date: September 01, 2026



GRAVISS HOSPITALITY LIMITED

CIN: L55101PN1959PLC012761

Registered office: Plot No. A4 & A5, Khandala MIDC Phase II Kesurdi, Tal. Khandala, Satara, Maharashtra, 412801

Website: www.gravisshospitality.com **Email:** investors.relations@gravissgroup.com; Ph: 8828831331

NOTICE OF THE 65th ANNUAL GENERAL MEETING OF THE COMPANY

NOTICE is hereby given that the 65th Annual General Meeting (AGM) of the members of Graviss Hospitality Limited (the Company) will be held on Wednesday, September 23, 2026 at 12:30 PM (IST) through video Conferencing (VC)/ Other Audio Visual Means (OAVM) in compliance with the applicable provisions of Companies Act, 2013 and the rules made thereunder, and, Securities and Exchange Board of India ("SEBI") (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with its General Circular Nos. 14/ 2020 dated April 8, 2020 and 17/2020 dated April 13, 2020, followed by General Circular Nos. 20/2020 dated May 5, 2020, 09/2023 dated September 25, 2023 and subsequent circulars issued in this regard, the latest being 09/2024 dated September 19, 2024 and 03/2025 dated September 22, 2025 (collectively referred as "MCA Circulars") and SEBI Circular No. vide its circulars dated May 12, 2020, October 7, 2023 and subsequent circulars issued in this regard, the latest being October 3, 2024 ("SEBI Circulars") (MCA Circulars and SEBI Circulars collectively referred as "Circulars") to transact the business set out in the Notice convening the AGM.

Process of dispatch of the Notices of the AGM and the Annual Report for the financial year 2025-26 has been duly completed and sent vide electronic mode, on August 31, 2026, to those Members whose email IDs are registered with the Company/Registrar and Transfer Agent ("RTA")/Depository Participant ("DP"), and physical copies shall be sent to those shareholders who request for it. The AGM Notice, the Annual Report and other information can also be accessed from the website of the Company at www.gravisshospitality.com/ and on the website of the stock exchange i.e. website of MUFG Intime India Private Limited (formerly Link Intime India Private Limited) i.e. <https://instavote.linkintime.co.in/>

The business as set forth in the AGM Notice will be transacted through voting by electronic means in the form of e-Voting. The Company has engaged the services of MUFG Intime India Private Limited (formerly Link Intime India Private Limited) to provide the remote e-voting facility on InstaVote and the e-voting system on the date of the AGM on InstaMeet. Remote E-voting period starts on Sunday, September 20, 2026 (09:00 A.M. IST) and ends on Tuesday, September 22, 2026 (05:00 P.M. IST). The remote e-voting module will be disabled by MUFG Intime India Private Limited (formerly Link Intime India Private Limited) for voting thereafter.

The Company has appointed Mr. Martinho Ferrao, (Membership No. FCS 6221), Proprietor of M/s. Martinho Ferrao & Associates, Company Secretaries, to act as the Scrutinizer, to scrutinize the entire e-voting process (i.e. remote e-voting and e-voting at the AGM) in a fair and transparent manner.

The voting rights of Shareholders shall be reckoned on the paid-up value of shares registered in the name of Shareholder/Beneficial Owner as on September 16, 2026. Any person, who acquires shares of the Company and becomes a member of the Company after dispatch of the notice and holds shares as of the cut-off date may follow the procedure for remote e-voting as enumerated in detail hereinabove. They may also refer to the FAQs and e-voting manual available at <https://instavote.linkintime.co.in> or write an e-mail to enotices@in.mrms.mufg.com or investors.relations@gravissgroup.com

Members who have cast their votes by remote e-voting prior to the AGM may attend the AGM but shall not be entitled to cast their vote again.

Further, as per Section 91 of the Companies Act, 2013 and Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, we would like to inform you that the Register of Member and Share Transfer Books of the Company will remain closed from Thursday, September 17, 2026 to Wednesday, September 23, 2026 (both days inclusive) for the purpose of the 65th AGM of the Company.

For detailed process and manner to join the AGM, please refer the AGM Notice.

In case the shareholders have any queries or issues regarding e-voting, you may refer the Frequently Asked Questions ("FAQs") and Instavote e-Voting manual available at <https://instavote.linkintime.co.in>, under Help section or write an email to enotices@in.mrms.mufg.com or Call us :- Tel: 022 - 49186000.

The Result of e-voting shall be declared within two working days of the conclusion of the AGM and the same, along with the consolidated Scrutinizer's Report, shall be placed on the website of the Company (<https://www.gravisshospitality.com/>), of MUFG Intime India Private Limited (formerly Link Intime India Private Limited) i.e. <https://instavote.linkintime.co.in> and shall be communicated to BSE Limited.

For Graviss Hospitality Limited
Sd/-
Romil Ratra
CEO and Whole Time Director
(DIN: 06948396)

Place: Mumbai
Date: September 01, 2026

MANGALAM DRUGS AND ORGANICS LIMITED

CIN: L24230MH1972PLC116413
Registered Office: 3rd Floor, Rupam Building, 239, P.D. Mello Road, Mumbai - 400001, Maharashtra, India
Tel No.: 91-22-22616200/6300/8787
Email: contactus@mangalamdrugs.com | **Web:** <http://www.mangalamdrugs.com>

NOTICE OF 53rd ANNUAL GENERAL MEETING ("53rd AGM") TO BE HELD THROUGH VIDEO CONFERENCING (VC)/ OTHER AUDIO-VISUAL MEANS (OAVM)

The Notice is hereby given that the 53rd Annual General Meeting (AGM) of Mangalam Drugs and Organics Limited ("The Company") will be held on **Wednesday, September 23rd, 2026, at 03.00 PM (I.S.T)** through **Video Conferencing ("VC") / Other Audio-Visual Means ("OAVM")**, to transact the Businesses, as set out in the Notice of AGM. The Electronic copies of the Notice of AGM have been sent on Monday, August 31st, 2026 to all the members whose email IDs are registered with the Company or Registrar & Share Transfer Agent of the Company or Depository Participant(s) as on Friday, August 28th, 2026 in accordance with the circulars issued by Ministry of Corporate Affairs (MCA), vide its Circular nos. 20/2020, 14/2020, 17/2020, 02/2021, 02/2022, 10/2022, 09/2023, 09/2024, the latest being 03/2025 dated September 22, 2025 and the Securities and Exchange Board of India ("SEBI") vide its circular no. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated October 3, 2024 and other applicable circulars issued in this regard, (hereinafter collectively referred to as "the Circulars"). The same is also available on Bombay Stock Exchange website <https://www.bseindia.com/>, National Stock Exchange Website <https://www.nseindia.com/> and on the NSDL www.evoting.nsdl.com.

Members holding shares either in physical form or in dematerialized form, as on the cut-off date **Wednesday, September 16th, 2026** may cast their vote electronically on the Ordinary Businesses and Special Businesses as set out in the Notice of AGM through electronic voting system of NSDL from a place other than venue of AGM ("remote e-voting"). All the members are informed that:

- The Businesses as set out in the Notice of AGM may be transacted through voting by electronic means.
- The remote e-voting shall commence on **Saturday, September 19th, 2026 at 09:00 A.M.** and shall end on **Tuesday, September 22nd, 2026 at 05:00 P.M.**
- The cut-off date for determining the eligibility to vote by electronic means or at the 53rd AGM is **Wednesday, September 16th, 2026.**
- Any person, who acquires shares of the Company and become member of the Company after dispatch of the Notice of AGM and holding shares as of the cut-off date Wednesday, September 16th, 2026 may obtain the login ID and password by sending a request at evoting@nsdl.com.

Members may note that:

- The remote e-voting module shall be disabled by NSDL after the aforesaid date and time for voting and once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently.
- The facility for voting at the AGM shall be made available through e-voting by NSDL.
- A person whose name is recorded in the register of members or in the register of beneficial owners maintained by the depositories as on the cut-off date shall be entitled to avail of the facility of remote e-voting.
- Members who will be present in the AGM through VC / OAVM and have not cast their vote through remote e-voting, shall be eligible to vote through E-voting system during the AGM. Members who have voted through remote E-voting will be eligible to attend the AGM. However, they will not be eligible to vote at the meeting.
- The facility to appoint a proxy to attend and cast vote on behalf of the members is not available for this AGM.
- The Company has appointed Mr. B.M. Maheshwari of B.M.M. & Associates, Advocate to act as the Scrutinizer, to scrutinize the entire e-voting process in a fair and transparent manner.

In case of any Member needing assistance with the use of technology or for any grievances relating to voting by electronic means, members may contact Mr. Amit Vishal, Senior Manager, Trade World, A Wing, 4th Floor, Kamala Mills Compound, Senapati Bapat Marg, Lower Parel, Mumbai - 400013 at evoting@nsdl.com or call at **022 - 4886 7000**.

MANNER OF JOINING THE AGM:

Facility to attend the AGM through VC / OAVM is available through the NSDL e-voting system at <https://www.evoting.nsdl.com>

MANNER OF REGISTERING / UPDATING EMAIL ADDRESSES:

Members holding shares in physical form who have not registered their E-mail address with the Company or Registrar and Share Transfer Agent (RTA) are requested to register their E-mail address for procuring User ID and Password for E-voting in the following manner:

For Shareholders holding shares in Physical Form:	For Shareholders holding shares in Demat Form:
In case, shares are held in Physical mode please provide Folio No., Name of shareholder, scanned copy of the share certificate (front and back), PAN (self-attested scanned copy of PAN card) and AADHAR (self-attested scanned copy of Aadhar Card) by email to cs@mangalamdrugs.com	In case shares are held in Demat mode, please provide DPID-CLID (16-digit DPID + CLID or 16-digit beneficiary ID), Name, client master or copy of Consolidated Account statement, PAN (self-attested scanned copy of PAN card) and AADHAR (self-attested scanned copy of Aadhar Card) to cs@mangalamdrugs.com

Alternatively, you can send a request at evoting@nsdl.com with documents or information as mentioned above for procuring User ID and Password for E-voting. Provided that the total size of all scanned PDF files (Scanned Copy of PAN, Scanned Copy of AADHAR and Scanned Copy of share certificate) should not exceed 2 MB.

Members holding shares in Dematerialized form are requested to register / update their E-mail address with their depository participants.

For and on Behalf of
Mangalam Drugs and Organics Limited
Sd/-
Govardhan M. Dhoot
Chairman & Managing Director
DIN: 01240086

Date : August 31, 2026
Place : Mumbai

"IMPORTANT"

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JSW Steel Limited

CIN : L27102MH1994PLC152925

Regd. Office: JSW Centre, Bandra-Kurla Complex, Bandra (E), Mumbai - 400 051.
Tel.: 022-4286 1000 **Fax:** 022-4286 3000 **Email:** jswl.investor@jsw.in **Website:** www.jsw.in

NOTICE OF LOSS OF SHARE CERTIFICATES

Notice is hereby given that the Share Certificates in respect of the following equity shares of face value of ₹1 have been reported to be lost/misplaced and the shareholders thereof have applied for duplicate share certificate in lieu thereof.

Folio No	Name/Joint Names	Share Certificates			No. Of Shares
		Certificate No(s)	Distinctive From	Distinctive To	
JSW0719309	ATUL T MEHTA	2569377	2393051991	2393053660	1670
JSW0450485	SURENDRA KUMAR DAKALIA	2670559	2410208701	2410210880	2180

Any person who has a claim on the above Share Certificates is required to contact the Company at its registered office within 15 days, failing which the Company will proceed to issue duplicate certificates.

Place : Mumbai
Date : August 31, 2026

For JSW Steel Limited
Sd/-
Manoj Prasad Singh
Company Secretary
(in the interim capacity)

JAYSYNTH

JAYSYNTH ORGOCHEM LIMITED

CIN: L24100MH1973PLC016908

Registered Office: 301, Sumer Kendra, P. B. Marg, Worli, Mumbai – 400 018
Email ID: investor.relations@jaysynth.com | **Website:** www.jaysynth.com
Tel No.: 022- 49384200/4300

NOTICE OF 52nd ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERENCING/OTHER AUDIO VISUAL MEANS

Notice is hereby given that the 52nd Annual General Meeting (AGM) of the Members of Jaysynth Orgochem Limited is scheduled to be held on Monday, 28th September, 2026 at 12.00 Noon through Video Conferencing (VC) / Other Audio Visual Means (OAVM) in accordance with applicable provisions of the Companies Act, 2013 and in compliance with the procedure prescribed in General Circular No. 03/2025 dated 22nd September, 2025 read with circulars issued earlier on the subject ("MCA Circulars") and SEBI vide its Circular No. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated 03rd October, 2024 read with circulars issued earlier on the subject ("SEBI Circulars").

The Annual Report of the Company for the financial year 2025-26 including the Notice of 52nd AGM of the Company, are being sent to the Members whose email ids are registered with the Company/Depository Participants. A letter containing the web-link for the Annual Report will be sent to Members who have not registered their email id. The Annual Report along with Notice of 52nd AGM of the Company is available on the website of the Company at www.jaysynth.com and shall also be available on the website of BSE Limited at www.bseindia.com and Central Depository Services (India) Limited (CDSL) at www.evotingindia.com. Members who wish to inspect the statutory documents or relevant documents referred to in the Notice can send an email investor.relations@jaysynth.com upto the date of the AGM.

The Members of the Company who are holding Shares in physical form or who have not registered their email id with the Company, can cast their vote through remote e-voting which commences on Thursday, 24th September, 2026 (9.00 a.m. IST) and ends on Sunday, 27th September, 2026 (5.00 p.m. IST) or through e-voting during the AGM. Detailed procedure for remote e-voting and e-voting at the AGM is provided in the Notice of 52nd AGM.

The procedure for registration of – (i) email id to receive future documents through email and (ii) Bank account details to receive future dividends directly in the Bank Account:

- Members holding shares in Dematerialised mode are requested to register their email id and Bank Account details with their respective Depository Participants.
- Members holding shares in physical form are requested to register their email id and Bank Account details by sending a written request at the Registered Office of the Company or by sending an E-mail to rnt.helpdesk@in.mrms.mufg.com mentioning their folio number.

Notice is hereby given that pursuant to the provisions of Regulation 42 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, The Company has fixed Monday, 21st September, 2026 as the Record Date for ascertaining eligibility of Members for the payment of Preference and Equity Dividend, if declared at the ensuing AGM.

In case you have any queries or issues regarding remote e-voting, you may refer the Frequently Asked Questions ("FAQs") and e-voting manual available at www.evotingindia.com, under help section or write an email to helpdesk.evoting@cdslindia.com or contact at toll free no. **1800 210 99 11**

In case the Members have any queries or issues regarding login/e-voting during the AGM, you can write an email to instameet@in.mrms.mufg.com or call at **+91 8108116767**.

For Jaysynth Orgochem Limited

Sd/-
Riddhi Kunal Saraiya
Company Secretary and Compliance Officer
Membership No. A50707

Place: Mumbai
Date: 31st August, 2026

MITSHI INDIA LIMITED

(Formerly known as Dera Paints & Chemical Limited)

CIN: L91100MH1990PLC057373

Registered Office: 204 B-Wing, Master Mind III, E Building Aarey Milk Colony, Aareymilk Colony, Mumbai, Goregaon East, Maharashtra, India, 400065, **Email ID-** admin@mitshi.in | **Contact:** 7770009993 | **Website:** www.mitshi.in

Recommendations of the Committee of Independent Directors ("IDC") on the Open Offer by Mr. Karronn Naresh Bajaj ("Acquirer") to the Shareholders of Mitshi India Limited ("Mitshi" or "the Target Company") under Regulation 26(7) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ("SEBI (SAST) Regulations").

1.	Date of Meeting	Thursday, August 27, 2026
2.	Name of the Target Company	Mitshi India Limited.
3.	Details of the Offer pertaining to Target Company	Open Offer to acquire upto 22,88,000 (Twenty Two Lakh Eighty Eight Thousand) fully paid up equity shares of ₹10/- each representing 26% of the total voting share capital of the Target Company, to be acquired by the Acquirer, at a price of ₹15/- (Rupees Fifteen Only) per equity share ("Offer Price") payable in cash in terms of Regulation 4 of the SEBI SAST Regulations.
4.	Name of the Acquirer	Mr. Karronn Naresh Bajaj ("Acquirer")
5.	Name of the Manager to the Offer	Srujan Alpha Capital Advisors LLP
6.	Members of the Committee of Independent Directors ("IDC")	Mr. Gurdeep Singh - Chairman Mrs. Rekha Rani Naraniwal - Member
7.	IDC Member's relationship with the Target Company (Director, Equity Shares owned and other contract / relationship) if any	IDC Members are the Independent Directors of the Target Company. The IDC Members neither hold any equity shares in the Target Company nor do they have any contracts / relationship with the Target Company.
8.	Trading in the Equity Shares / other securities of the Target Company by IDC Members	No trading has been done by the IDC Members in the equity shares / other securities of the Target Company since their appointment.
9.	IDC Member's relationship with the Acquirer (Director, Equity Shares owned and other contract / relationship) if any	None of the IDC Members have any relationship with the Acquirer.
10.	Trading in the Equity shares/other securities of the Acquirer by IDC Members	Not applicable as Acquirer is individual
11.	Recommendation on the Open Offer, as to whether the Offer, is or is not, fair and reasonable	The IDC Members have reviewed the Public Announcement dated Thursday, July 23, 2026, Detailed Public Statement dated Thursday, July 30, 2026 and Letter of Offer dated Monday, August 24, 2026 issued by the Manager to the Open Offer on behalf of the Acquirer (Collectively referred as "Offer Documents"). The IDC Members believe that the Open Offer is fair and reasonable. However, the Shareholders should independently evaluate the Open Offer and take an informed decision in the best interest.
12.	Summary of reasons for recommendation	Based on the review of the Offer Documents, the IDC Members is of the opinion that the Offer Price of ₹15/- per equity share, offered by the Acquirer is in line with the SEBI (SAST) Regulations and prima facie appears to be fair and reasonable based on the following reasons: i. The equity shares of the Target Company are in-frequently traded on BSE Limited within the meaning of explanation provided in Regulation 2(1)(i) of the SEBI (SAST) Regulations. ii. The Offer Price is in accordance with 8(2) of SEBI (SAST) Regulations. iii. The Offer Price is not lower than the (i) negotiated price under the Share Purchase Agreement executed on July 23, 2026 i.e., ₹15/- per equity share; and (ii) the price determined by the Acquirer and the Manager to the Offer considering valuation parameters per Equity Share including, book value, comparable trading multiples, and such other parameters as are customary for valuation of equity shares of such companies i.e ₹3.10/- Keeping in view above facts, IDC Members are of the opinion that Open Offer Price is fair and reasonable and is in line with parameters prescribed by SEBI (SAST) Regulations. However, the Shareholders should independently evaluate the Offer and take informed decision on the matter.
13.	Disclosure of Voting Pattern	The Recommendation was unanimously approved by the Members of the IDC.
14.	Details of Independent Advisors, if any	None
15.	Any other matter to be highlighted	No

To the best of our knowledge and belief, after making proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by omission of any information or otherwise, and includes all the information required to be disclosed by the Company under the SEBI (SAST) Regulations. Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

For Mitshi India Limited
Sd/-
Mr. Gurdeep Singh
Chairman - Committee of Independent Directors
DIN: 11743371

Place: Mumbai
Date: August 27, 2026

milkymist[®]

Milky Mist Dairy Food Limited

(formerly known as "Milky Mist Dairy Food Private Limited")

CIN: U15200TZ2014PLC020554

Regd office: SF No. 43/1-4, Pattakaranpalayam, Perundurai, Erode District - 638 057, Tamil Nadu, India
Website: www.milkymist.com • **Tel No:** + 91 424 2533248 • **Email:** investor@milkymist.com

EXTRACT OF STANDALONE AND CONSOLIDATED UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED JUNE 30, 2026

₹ in Lakhs, except EPS

Sl. No.	Particulars	STANDALONE				CONSOLIDATED			
		For the Quarter ended		For the Year Ended		For the Quarter ended		For the Year Ended	
		June 30, 2026	March 31, 2026	June 30, 2025	March 31, 2026	June 30, 2026	March 31, 2026	June 30, 2025	March 31, 2026
		Unaudited	Unaudited	Unaudited	Audited	Unaudited	Unaudited	Unaudited	Audited
1	Total Income from Operations	97,451.16	85,560.54	67,427.90	3,14,342.46	97,452.62	85,069.49	67,985.44	3,14,500.88